

QA 377 / 08

13/02/07

Hon. Mr. N. Kanchiah, J.A.

App:- None.

Resp:- Mr. B.B. Tripathi for Mr. V.K. Khare.

In spite of conditional order,
the applicant has not filed RA.
Hence, right to file RA is forfeited.
Fix on 27-02-08 for hearing.
In default, OA stand dismissed.

for
J.A.

O.R.
RA dated
26/2/08

Q

✓ 27/2/08

Mr. N. Kanchiah, J.A.

No representation from applicant
Council even on the verbal
call. Mr. V.K. Khare is
present for the respondent
reports accordingly. In spite of
conditional order, no representation
from applicant side. Therefore,
it appears that applicant is
not interested in prosecuting
the case. Hence OA is dismissed
for non prosecution.

for
J.A.

Q

O.R.
copy of order
dated 27.2.2008
for para
28.2.2008